

SECTION XVII

Matter for- 27.10.2016

Court No - 2

item No. - 1

**IN THE SUPREME COURT OF INDIA
CIVIL APPELLATE JURISDICTION**

CIVIL APPEAL NO. 10211 OF 2016

Ramesh Singh

Versus

...Appellant

Smt. Sonia Gandhi & Anr.

...Respondents

OFFICE REPORT

The matter above mentioned have been filed under Section 116A of the Representation of the People Act, 1951 against the impugned final judgment and order dated 11.07.2016 in Election Petition No. 4 of 2014 passed by the Hon'ble High Court of Judicature at Allahabad, Lucknow Bench, Lucknow.

It is submitted that Smt. Sonia Gandhi, President of Indian Congress Party has been arrayed as contesting Respondent No. 1 in the matter.

It submitted that Registry has raised some defects in the regard he has filed a letter dated 17.10.2016 stating there in that all the relevant provisions/ sections are already filed as appendix in the above captioned matter. Copy of the letter is included in the paper books at page No. 205.

It is lastly submitted that the counsel for the Appellant has also made prayer (b) to I(d) in the matter and the same are as under:

(b) Dismiss Civil Misc. Application No. 103907 of 2014 filed by Respondent No. 1 under Order VII, Rule 11(a) of CPC r/w Section 86(1) of the Representation of People Act, 1951 passed by Hon'ble High Court of Judicature at Allahabad Lucknow Bench, Lucknow in Election Petition No. 4 of 2014.

(c) Direct the trial of Election Petition on merits.

(d) Costs of Appeal be awarded to the Appellant.

The matter above-mentioned are listed before the Hon'ble Court with this office report.

DATED THIS THE 26TH DAY OF OCTOBER, 2016.

ASSISTANT REGISTRAR

COPY TO: Mr. Anwar S. Kulkarni, Advocate,

ASSISTANT REGISTRAR